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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 588/94.

Dt. of Decision : 8-8-94.

Mr. C.P. Kishorechander

.. Applicant.

vs

1. Union of India, rep. by its Secretary to the Ministry of Communications, Department of Telecommunication, Sanchar Bhavan, New Delhi - 110 001.
2. The Chief General Manager, Telecom, Door Sanchar Bhavan, Station Road, Nampally, Hyderabad - 500 001.
3. The General Manager, Telecom, Guntur.
4. Telecom District Engineer, Ongole.
5. The Sub-Divisional Officer, Telecom, Chirala-523 155.
6. The Sub-Divisional Officer, Telecom, Tenali.

.. Respondents.

Counsel for the Applicant : Mr. B.S.A. Satyanarayana

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

25

O.A.No.558/94

O R D E R

As per the Hon'ble Sri A.B. Gorthi, Member(A)

2. Heard learned counsel for both the parties. No counter has been filed, but we perused the records and heard Sri K. Bhaskara Rao, learned standing counsel for the respondents. The applicant's counsel submits that the applicant was in a position to furnish documentary evidence in support of his contention that he worked under SDOT, Chirala from January 1993 to November 1995, --- to procure the required work certificate from SDOT, Tanali. In view of this and the facts on record, we dispose of this application with the following directions to the respondents:

(a) The respondents shall verify the dates of work of the applicant as averred in the application. For this purpose the matter may be referred to SDOT, Tenali. This may be done within three months time.

(b) The name of the applicant shall be entered in the live casual labour register at the appropriate place in accordance with the number of

days work under the respondents. His case for reengagement will be considered as soon as there is work in preference to his juniors and outsiders.

(c) The case of the applicant for grant of temporary status and his subsequent regularisation shall be considered in accordance with the

3. The O.A. is ordered accordingly. There shall be no order as to costs.

thosar
(A.B. Gorathi)
Member (A)

Alivelu
(A.V. Haridasan)
Member (J)

Dt. 8-8-1994
Open Court dictation

Amrila
16/8/94
DEPUTY REGISTRAR (J)

kmv

Copy to:

1. The Secretary to the Ministry of Communications, Dept. of Telecommunications, Sanchar Bhavan, Union of India, New Delhi.
2. The Chief General Manager, Telecom, Deor Sanchar Bhavan, Station Road, Nampally, Hyderabad-500 001.
3. The General Manager, Telecom, Guntur.
4. The Telecom District Engineer, Ongole.
5. The Sub Divisional Officer, Telecom, Chirala- 523 155.
6. The Sub Divisional Officer, Telecom, Tenali.
7. One copy to Mr. B.S.A. Satyamayana, Advocate, CAT, Hyderabad.
8. One copy to Mr. K. Bhaskar Rao, Addl. CGSC, CAT, Hyderabad.
9. One copy to Library, CAT, Hyderabad.
10. One spare copy.

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Rm 16/8/94.*

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

TYPE NH

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 8.8.94

ORDER/JUDGMENT.

M.M./R.P./C.P.NO.

J.A.NO. 588/94^{IN}

T.I.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Dismissed of with directions.

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Romeo 17/8/94

